

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
APPEAL NO.26 OF 2022

IN THE MATTER OF :

Haryana State Pollution Control Board & Anr. ... Appellants

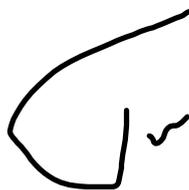
Versus

M/s Radhey Radhey MineralsRespondent

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TARUN GUPTA
ADVOCATE FOR RESPONDENT
NEW DELHI B-7/50, SAFDARJUNG ENCLAVE MAIN
DATED :16.07.2022 NEW DELHI – 110 029

BEFORE THE NATIONAL GREEN TRIBUNAL,
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REPLY ON BEHALF OF RESPONDENT

MOST RESPECTFULLY SHOWETH :

1. At the outset, your answering respondent states that the instant appeal is totally misconceived, vexatious, frivolous and is therefore, liable to be dismissed. Your answering respondent denies all purported grounds, submissions, allegations and contentions raised by the Appellant in the Appeal, which are contrary to and/or inconsistent with what is stated herein. Nothing in the appeal should be deemed to have been admitted by your Answering Respondent for want of traverse, unless specifically admitted hereinbelow.

2. That by way of impugned order, the Appellate Authority has directed the Board to re-inspect the unit of your Answering Respondent and collect fresh sample and get the same analysed from the authorised Lab. It has been further directed that the report obtained on the basis of the said fresh sample would be considered by the Board while passing a fresh order. It is submitted that the said directions are totally in consonance with the policy/guidelines framed by the Board itself in that regard. Hence there is nothing wrong in the said order and thus the same deserves to be upheld.

3. That In order to streamline and simplify the process of inspections of the units/industries, Haryana State Pollution Control Board (HSPCB) had on 24.2.2016 issued an Inspection policy for inspection of industries/ projects for checking the compliance of the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and Rules made there under. Clause 4.2.7 of the said policy laid down the

guidelines for re-sampling in case the unit made a request in that behalf. Same is reproduced hereinbelow:-

4.2.7 Inspection on the request of the Industry

4.2.7.1 As per policy of the Board, the units which are found not complying with the prescribed standards for discharging environmental pollutants, due to inadequate Pollution Control Devices (PCDs) or improper operation of the same, then such units after making up-gradation or making rectification in the component of PCDs or after sorting out their operational problems, *can request the Board to get their units inspected for verification of the same and for re-sampling afresh to prove the compliance of the prescribed standards and to avoid the legal/ closure action against their units. **On receipt of request from such unit the inspection of such units will be allowed by the competent authority on priority basis to check the compliance status and for re-sampling.***

4.2.7.2 As per policy of the Board, the industries are at liberty to get the samples of their effluent/ air emissions/ noise as applicable, analyzed either from the Board's Lab or from any other Labs recognized by the Board for the purpose of renewal of CTO. In case any such unit makes request for sampling and testing of their samples of effluent/ air emissions/ noise from the Board Labs then the ROs will update the list of such units in the software system on regular basis and sampling program for such units will be issued separately from H.O. through software system. The detail of such pending samples, requested by the units, will be submitted by RO immediately after notification of this policy and no such samples will be collected by ROs at their own level. Thrust will be given that units obtain CTO for 5 years in case of Red category and 10 year in case of orange category of industries to minimize necessity of inspections.

A perusal of the above makes it clear that in case as per the report of sample collected by the Board, any unit is found to be not complying with the prescribed standards for discharging environmental pollutants, due to inadequate Pollution Control Devices (PCDs) or improper operation of the same, then such unit after making up-gradation or making rectification in the component of PCDs or after sorting out their operational problems, *can request the Board to get its unit inspected for verification of the same and for re-sampling afresh to prove the compliance of the prescribed standards and to avoid the legal/closure action against its unit.* It has been further mentioned therein that **On receipt of request from such unit the inspection of such units will be allowed by the competent authority on priority basis to check the compliance status and for re-sampling.**

Thus in case, pursuant to the show cause notice issued by the Board to the unit to the effect that it does not meet the prescribed standards for discharging environmental pollution,

the unit submits a compliance report and requests for re-sampling, the Board has to mandatorily conduct re-sampling and verify the compliance made by the unit. The said policy was in force when the show cause notice was issued to your Answering Respondent and the closure order was passed.

4. In the present case, the Board had passed the closure order on the ground that certain deficiencies were found in the unit of your Answering Respondent. The first deficiency mentioned in the said order was that in the analysis report no.444 dated 30.10.2020, the parameters (SPM) were found exceeding the prescribed limits. It is submitted that since on the date the sample was collected by the Board, there was some leakage in the bag filter, hence the air emission was found to be exceeding the prescribed limit. Your Answering Respondent got the said leakage fixed and in terms of the policy of the Board, applied for re-sampling.

Thus in terms of Board's own policy, on receipt of request from your Answering Respondent, the board should have done

re-sampling so as to verify the actual position. However in utter disregard to its own policy, the Board did not take any action on the request for re-sampling made by your Answering Respondent.

5. That even in the latest policy of the Board regarding re-sampling, it is mentioned as under:

“In case of units having adequate pollution control devices, if sample (s) effluent/air emissions is found exceeding beyond prescribed permissible limits due to operational deficiencies as declared by the sample collecting officer(s) in sampling performa and also claimed by such units within the period of show cause notice with documentary proof and photographs etc alongwith their request for sampling. In such kind of cases, closure and/or prosecution action may be initiated against such units on case to case basis. **However, in such cases Regional Officer is required to give his recommendation, keeping in view the reply of the unit submitted in reference to the show cause notice alongwith other relevant documents and fact of the case with his clear report to the effect that effluent discharge/emission beyond prescribed limits happened knowingly or due to other circumstances. Accordingly, RO will submit the proposal to Head Office alongwith his reasoned recommendation and all relevant documents either for grant of permission for fresh sampling or to initiate action on the prescribed performa with rational justification as per merit of the case following the due procedure prescribed by the**

Board in this regard.

The sampling in such cases will be carried out by the two officer other then officer (s) previously collected the sample and the samples so collected will be analyzed in the Head Office Laboratory and if unit is still found violating the prescribed standards after sampling, closure/prosecution action will be initiated against such unit beside the revocation/withdrawal/cancellation of the consent to operate as per prescribed procedure/Rules/Law.

Thus in terms of the latest policy of the Board also, on receipt of the request for re-sampling made by your Answering Respondent, it was incumbent upon the Regional Officer to submit his proposal to the Head Office alongwith his reasoned recommendation and all relevant documents either for grant of permission for fresh sampling or initiate action on prescribed performa with rational justification. However in the instant case, despite the said mandatory provision, no action whatsoever had been taken by the Regional Officer of the Board on the basis of request for re-sampling made by your Answering Respondent. As per the tenor of the said policy, in case the RO decides to reject the prayer for re-sampling, he has to give detailed reasons for the same. However, in the instant case, the RO neither

rejected the prayer for re-sampling made by your Answering Respondent nor allowed the same. Therefore, since the mandatory procedure prescribed under the law was not followed by the Board, the Appellate Authority rightly directed the Board to collect fresh sample from the unit of your Answering Respondent and consider the report obtained on the basis of the said fresh sample while passing a fresh order. The said order is totally in conformity with the Board's own policies and principles of natural justice. Hence the said order deserves to be upheld.

6. Pertinently, your Answering Respondent has got the sample of its unit tested from two different government approved laboratories on two different occasions. As per the report furnished by the said laboratories, the air emission/SPM is much below the prescribed standards. As per the consent to operate granted by Haryana State Pollution Control Board, the Air Emission parameters should be within 150 mg/m³, whereas as per the latest laboratory reports of the samples of your Answering Respondent's unit, the level of SPM has been shown

as 63.4 on one day and 103.21 on other day, which is way less than the maximum limits prescribed. Hence it becomes clear that your Answering Respondent duly complies with air emission standards and no pollution is being caused by its unit.

7. Moreover the closure order dated 2.12.2020 was passed in the present case pursuant to the show cause notice dated 4.11.2020 issued by the Board to your Answering Respondent, wherein certain deficiencies were pointed out by the Board. Importantly, though the analysis report relied upon by the Board is dated 30.10.2020, however, in the said show cause notice dated 4.11.2020, which was issued four days after the receipt of the said analysis report, there is neither any mention of the said analysis report nor any deficiency regarding the unit of your Answering Respondent not meeting the air emission norms is mentioned. Thus since the alleged deficiency of not meeting the air emission norms was not put to your Answering Respondent in the show cause notice and he was not afforded opportunity to respond to the said deficiency, the Board could not have passed

the closure order on the basis of said deficiency. It is settled law that the final order has to confine itself to the allegations levelled in the show cause notice and it cannot travel beyond the same. However in the instant case, the deficiency, which has been made the basis of the closure was not even put to your Answering Respondent in the show cause notice and thus your Answering Respondent had no opportunity of showing that no such deficiency existed. Evidently the closure order has been passed in complete violation of principles of natural justice in as much as your Answering Respondent has been deprived of opportunity to revert to the allegations levelled against it. Therefore, the closure order being totally illegal has been rightly set aside by the Appellate Authority.

8. Furthermore, immediately after the receipt of show cause notice dated 4.11.2020, your Answering Respondent had on 16.11.2020, submitted a detailed reply, wherein it had given point wise reply to each and every deficiency pointed out in the show cause notice and had given detailed reasons as to why no

such deficiency existed. Your Answering Respondent had also annexed documentary proof to substantiate the submissions made by in its reply. As per settled law, the authority who has issued the show cause notice is bound to consider the reply received by it to the said show cause notice and pass a reasoned order on the basis of the same. However, a perusal of the closure order passed by the Board would show that the same has been passed in a mechanical manner, without there being any application of mind or any consideration of the reply filed by your Answering Respondent. The detailed reply filed by your Answering Respondent has been discarded by the Board in one line by terming the same as “unsatisfactory”. No reason whatsoever has been given in the closure order as to why the detailed reply given by your Answering Respondent was found unsatisfactory or why the Board found that the deficiencies still existed though your Answering Respondent had elaborately dealt with each deficiency in its reply and shown that no such deficiency existed. Therefore, it is evident that the closure order is an unreasoned, non speaking order, which has been passed

without any application of mind. Hence the said order is not unsustainable in the eyes of law and has been rightly set aside by the Appellate Authority.

9. That as regards the allegation of the Board that your Answering Respondent had not provided adequate plantation, it is submitted that the said allegation is totally incorrect and hence denied. It is submitted that your Answering Respondent has duly planted adequate trees as required under the law. Your Answering Respondent had duly annexed photographs of its units alongwith its reply to the show cause notice, which clearly showed that your Answering Respondent has done much more plantation than what is required as per the prevailing norms of the Board. However the Board instead of verifying the actual position at the spot, straightaway passed the closure order, in complete violation of settled law and principles of natural justice.

10. Similarly as regards the allegation of the Board that your Answering Respondent had dumped the waste unscientifically, it is submitted that the said allegation is totally incorrect and hence

denied. It is submitted that your Answering Respondent has duly mentioned in its reply to the show cause notice that it had never dumped any waste in open. It was clearly mentioned therein that no waste at all is generated during the mineral grinding process and thus there is no question of same being dumped in open by your Answering Respondent. Your Answering Respondent had also annexed photographs to prove the same. However the Board instead of verifying the actual position at the spot, straightaway passed the closure order, in complete violation of settled law and principles of natural justice.

11. Likewise, as regards the allegation of the Board that your Answering Respondent had not installed adequate APCM, it is submitted that the said allegation is totally incorrect and hence denied. It is submitted that your Answering Respondent has duly installed the best APCMs and there is no possibility of any fugitive dust going in air. Your Answering Respondent had duly mentioned the same in its reply to the show cause notice and had also mentioned that its unit is fully covered and thus there is

no question of there being any emission of dust. However the Board instead of verifying the actual position at the spot, straightaway passed the closure order, in complete violation of settled law and principles of natural justice.

12. Pertinently, there are around 40 mineral grinding units in and around Village Bayal, where the unit of your Answering Respondent is situated. All the said units were contemporaneously sent similar show cause notices by the Board, alleging absolutely identical deficiencies. It is incomprehensible that all the 40 units would have absolutely identical 10 deficiencies. It clearly goes to show that the show cause notices were sent in a stereotype manner, without verifying the actual position at spot and totally compliant units like your Answering Respondent have been made a scapegoat, just to show some action on the part of the authorities, though no deficiencies exist at all in the unit of your Answering Respondent.

13. Notably the mineral grinding units are very small units,

which fall under the category of “Micro” units and a certificate to that effect has also been given to them by the Ministry of Micro, Small and Medium Enterprises. They are totally non polluting units and hence their operation does not cause any harmful effect on the environment or health of the people.

14. Moreover the process involved in the operation of your Answering Respondent’s unit is totally dry. The unit of your Answering Respondent is totally covered. Entire machinery, equipments, raw material, finished product etc. are kept in a covered shed/building and there is no scope of any dust emitting out of it. The conveyor belt is totally covered. The fine dust is collected in a dust collector, which is attached with cyclone at point of disintegration and which is also fully covered. The final product is collected in a “hopper”, which is also totally covered. All the discharge air emission point are covered and requisite APCM have been installed. Hence there is no question of any air pollution being caused by the operation of your Answering Respondent’s unit.

15. Still further, the production capacity of the said unit is also

very less i.e. around 1-2 tonne per hour. The said unit at best can process only around 25-30 tonnes of raw material in a day, which is less than one truck load. Thus there is also no pollution on account of carriage of raw material to the unit and on an average only one such vehicle per day is sufficient, that too only once a day.

16. Furthermore, your Answering Respondent has maintained adequate green belt around the unit and all necessary measures have been put in place to ensure that no pollution is caused due to operation of such unit. The photographs annexed herewith would show that the unit of your Answering Respondent has done much more plantation than what is required under the applicable norms.

17. Importantly, the issue regarding operation of mineral grinding units across the country including Haryana is pending before the Hon'ble Supreme Court in W.P.(C) No.110/2006. In the said case, pursuant to the directions passed by the Hon'ble Supreme Court, the mineral grinding units in the State of Haryana, were inspected by the Board and *an affidavit was filed*

by the Chairman of HSPCB before the Hon'ble Supreme Court to the effect that the units duly fulfilled all the relevant norms and were operating in accordance with law. The said matter is still pending adjudication before the Hon'ble Supreme Court.

18. That it is vehemently denied that the operation of the unit of your Answering Respondent would be detrimental to the health of citizens residing in the nearby area or that the closure action was in the interest of environment and public at large. As has been explained in detail in the preceding paragraphs your Answering Respondent has duly installed the best APCMs and there is no possibility of any fugitive dust going in the air. The unit of your Answering Respondent is totally covered. Entire machinery, equipments, raw material, finished product etc. are kept in a covered shed/building and there is no scope of any dust emitting out of it. Hence there is no question of any air pollution being caused by the operation of your Answering Respondent's unit.

A copy of Inspection policy of HSPCB dated 24.2.2016 is annexed herewith and marked as **Annexure R-1**, copy of

Laboratory report dated 28.6.2022 is annexed herewith and marked as **Annexure R-2**, copy of Laboratory report dated 11.7.2022 is annexed herewith and marked as **Annexure R-3**, copy of CTE is annexed herewith and marked as **Annexure R-4**, copy of CTO is annexed herewith and marked as **Annexure R-5**, copy of mining licence of your Answering Respondent is annexed herewith and marked as **Annexure R-6**, copy of MSME certificate of your Answering Respondent is annexed herewith and marked as **Annexure R-7**, copy of letter dated 28.8.2019 is annexed herewith and marked as **Annexure R-8**, copy of letter dated 23.11.2020 sent by HSPCB is annexed herewith and marked as **Annexure R-9**, copy of letter dated 14.12.2020 sent by your Answering Respondent is annexed herewith and marked as **Annexure R-10**, copy of the photographs of the unit of your Answering Respondent is annexed herewith and marked as **Annexure R-11**, copy of affidavit dated 22.11.2016 filed by HSPCB before the Hon'ble Supreme Court of India is annexed herewith and marked as **Annexure R-12**,

In view of the submissions made hereinabove, the Appeal filed by the Appellants deserves to be dismissed. Prayed accordingly.



RESPONDENT
THROUGH COUNSEL



TARUN GUPTA

ADVOCATE FOR RESPONDENT
B-7/50, SAFDARJUNG ENCLAVE MAIN
NEW DELHI – 110 029

NEW DELHI
DATED : 16.07.2022

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Versus

M/s Radhey Radhey MineralsRespondent

AFFIDAVIT OF VIPUL SANGHI S/O SH. HEMANT SANGHI,
C/O RADHEY RADHEY MINERALS, KHEWAT NO.319,
VILLAGE BAYAL, NANGAL CHAUDHARY, DISTRICT
MAHENDERGARH, HARYANA.

I, the above named deponent do hereby solemnly affirm and
declare on oath as under:-

1. That I am the partner of Respondent and am fully
conversant with the facts of the present case, therefore, I am
competent to swear the present affidavit.
2. That the accompanying reply has been prepared under
my instructions. I have read and understood the contents of the
said reply and same are true and correct to the best of my
knowledge and belief.



3. I state that all the annexures are true copies to their respective originals.

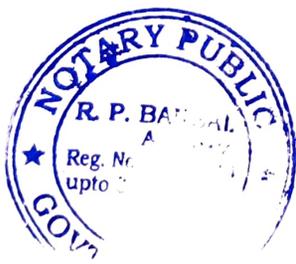
[Signature]
DEPONENT

VERIFICATION :

Verified at _____ on this the **18 JUL 2022** day of _____, 2022 that the contents of my above affidavit are true and correct as per my belief, no part of it is false and nothing material has been concealed therefrom.

[Signature]
Identified by

[Signature]
DEPONENT



ATTESTED
[Signature]
Notary Public, Delhi
(As Presented)

18 JUL 2022

Haryana State Pollution Control Board

Inspection Policy

In order to streamline and simplify the process of inspections of the units/industries, Haryana State Pollution Control Board (HSPCB) has decided to issue the following policy for inspection of industries/ projects for checking the compliance of the provisions of Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981, and Environment (Protection) Act, 1986 and Rules made there under:-

1 Requirement of Inspections of industries/projects under various Acts/Rules.

It is the prime duty and responsibility of the HSPCB to implement various Environmental Acts/ Rules in the State to Control the pollution and to save the environment from degradation. The inspections of the industries/ projects are required to be done from time to time to check and ensure the compliance of the various provisions of the following environmental Acts/Rules for the purpose of their implementation:-

1. The Water (Prevention and Control of Pollution) Act, 1974.
2. The Water, (Prevention and Control of Pollution) Cess Act, 1977.
3. The Air (Prevention and Control of Pollution) Act, 1981.
4. The Environment (Protection) Act, 1986 and following Rules made thereafter:-
 - a) The Hazardous Wastes (Management, Handling and Trans-boundary Movement) Rules, 2008.
 - b) The Manufacture, Storage and Import of Hazardous Chemicals rules, 1989.
 - c) The Biomedical Waste (Management and Handling) Rules, 1998.
 - d) The Plastics Waste (Management and Handling) Rules, 2011.
 - e) The Municipal Solid Waste (Management & Handling) Rules, 2000.
 - f) The Noise Pollution (Regulation and Control) Rules, 2000.
 - g) The Batteries (Management and Handling) Rules, 2001.
 - h) The Public Liability Insurance Act, 1991.

2 Designing and implementation of a system for identifying Establishments needed to be inspected.

- 2.1 Schedule of Mandatory Inspections has been conceived in such a manner that only less than 20% of the total consent applied/ granted units (projects/ industries/ establishments) are inspected in any financial year. Selection of industries shall be done through a system developed for identifying the establishments that need to be inspected, based on computerized risk assessment considering the different compliance requirements and prevailing categorization of industry.
- 2.2 Other than Mandatory Inspections, there may be a requirement to inspect in following circumstances:-
 - (a) In compliance of orders of various courts/ Tribunals.

- (b) Orders issued from Head Office for the purpose of verifying the compliance made by the unit.
- (c) Re-sampling on the request of unit itself.
- (d) For verification of complaints.
- (e) To initiate legal action against illegally established / operating units.

3 Inspection by Authorized officers of the Board.

Every inspection shall be carried out after permission of the competent authority except in the case of inspection of those illegal units which are found established & operating without CTE and CTO of the Board. A computerized system will be designed and developed for computerized allocation of the inspectors. The same inspecting officer of the Board will not inspect the same unit twice consecutively as per the provisions of the order issued vide Endst. No. HSPCB/PLG-135/2016/5235-60 dated 04.02.2016.

4 Purpose and events of the inspection of the units.

4.1 Consent to Establish (CTE)

4.1.1 New Consent to Establish

No inspection is required for the purpose of dealing the cases of CTE unless violation come to the notice of the Board and self certification for compliance of prescribed policies & norms will be considered sufficient to decide the consent to establish applications subject to submission of complete application alongwith prescribed documents & consent fee.

4.1.2 Extension of Consent to Establish

There will be a provision for auto renewal of CTE subject to compliance of the policies of the Board framed in this regard. Inspection will not be carried out and auto renewal of CTE will be done on the basis of self declaration of the unit regarding compliance of the conditions of the original CTE and Environmental Clearance (EC) if applicable and undertaking for installation of pollution control measures/ devices as per scheme/ proposal already submitted.

4.1.3 Consent to Establish for Expansion of the project

Inspection will not be carried out for processing the case for Consent to Establish for Expansion of the project and Consent to Establish for Expansion of the project will be granted in case the unit submits required documents and prescribed consent fee as per policies of the Board alongwith (a) self certification regarding compliance of prescribed standards for discharge of Environmental Pollutants in the existing operating project of the unit (b) submission of copy of valid CTO under Water Act, 1974/ Air Act, 1981 and authorization under HWM, Rules (c) copies of latest Mandatory Inspection reports and (d) Analysis Reports of effluent / air emissions/ noise as applicable from Board's Laboratories or Recognized laboratories.

4.2 Consent to Operate (CTO)

4.2.1 1st Consent to Operate

No separate trial consent will be granted. 1st consent to operate will include trial consent. Inspection of the industry will be carried out by the authorized officer/ officers of the Board before commissioning of the production in the unit and before giving the 1st CTO, after approval from the Competent Authority to check the status regarding installation of pollution control measures/ devices undertaken at the time of obtaining the CTE as well as their structure adequacy before deciding the cases of 1st CTO.

After grant of the 1st CTO the inspection of the unit will be carried out by the authorized officer within a period of 3 months of grant of 1st CTO for collection of samples of effluent/ air emissions/ noise in case sampling is required.

In case the analysis report of samples of Air/ effluent/ noise so collected are found complying the standards prescribed under EP Rules, 1986, the 1st CTO so granted will remain valid for the period of CTO for which it has been granted based upon the category of the unit or as was demanded by the unit but in case of failure of sample the 1st CTO so granted will be revoked/ cancelled after following the due procedure.

4.2.3 Renewal of Consent to Operate

There will be provision of auto renewal of CTO as per policy of the Board framed in this regard, but there will be no requirement of inspection of industries at the time of renewal of CTO in case the unit submits fresh analysis reports (not more than 3 months old) of effluent, air emissions and noise as applicable, from any of the recognized laboratories showing the compliance of prescribed standards with self certification and undertaking for compliance of the relevant provisions of Acts/Rules as applicable and adherence to the prescribed standards alongwith latest Mandatory Inspection report / analysis reports conducted by the team of officer of the Board as per provisions of this policy.

In case the unit wants to get their samples of effluent/air emissions/noise, analyzed from Board's laboratories for the purpose of renewal of consent to operate, the inspection will be carried out for the purpose of this sampling by the officer of the Board permitted by Competent Authority.

4.2.4 Mandatory Inspections

The category wise list of all the units covered under consent management and BMW Rules will be uploaded in the software system to be developed by the Board for implementation of inspection policy and the same shall be updated from time to time by the concerned Regional Officers.

The periodicity of inspections/ sampling of various units by the authorized officers of the Board under various categories for existing units will be as under:-

Sr. No.	Category of the industries/ projects	Periodicity
(a)	17 type highly polluting industries defined by CPCB (among red category)	3 Years
(b)	Red category of industries other than those mentioned at Sr. No. (a) above	5 Years
(c)	Orange category of industries	7 Years

At the time of collecting the samples of effluent/ air emission/ noise by the authorized officer of the Board during the above Mandatory Inspection, the relevant legal provisions of sec. 21 of Water Act, 1974 and sec. 26 of Air Act, 1981 and Rules made their under shall be complied with by the inspecting officer.

The list of industries / projects to be inspected every month and name of the inspecting officers for inspecting these industries will also be selected through software system based on computerized risk assessment and will be uploaded on the website of the Board and copy of the same will be supplied to the concerned.

4.2.5 Inspections for Redressal of Complaints received through CM Window portal, Grievances Committees at District Levels under the Chairmanship of Hon'ble Minister and otherwise by Deputy Commissioners.

Inspection of only those units against which complaints will be received only through CM Window portal, District Level Grievance Committees and otherwise by Deputy Commissioners, will be done by the authorized officers of the Board with due permission of competent authority.

4.2.6 Directions/ orders from various Courts/Tribunal/ Appellant Authority/CPCB.

The authorized officers of the Board will visit the units as per requirement for compliance of orders passed by various Courts/Tribunals/ Appellant Authority/CPCB from time to time after taking approval from Competent Authority for which the concerned Regional Officer will submit the proposal to Head Office immediately after receipt of such orders.

4.2.7 Inspection on the request of the Industry

4.2.7.1 As per policy of the Board, the units which are found not complying with the prescribed standards for discharging environmental pollutants, due to inadequate Pollution Control Devices (PCDs) or improper operation of the same, then such units after making up-gradation or making rectification in the component of PCDs or after sorting out their operational problems, can request the Board to get their units inspected for verification of the same and for re-sampling afresh to prove the compliance of the prescribed standards and to avoid the legal/ closure action against their units. On receipt of request from such unit the inspection of such units will be allowed by the competent authority on priority basis to check the compliance status and for re-sampling.

4.2.7.2 As per policy of the Board, the industries are at liberty to get the samples of their effluent/ air emissions/ noise as applicable, analyzed either from the Board's Lab or from any other Labs recognized by the Board for the purpose of renewal of CTO. In case any such unit makes request for sampling and testing of their samples of effluent/ air emissions/ noise from the Board Labs then the ROs will update the list of such units in the software system on regular basis and sampling program for such units will be issued separately from H.O. through software system.

The detail of such pending samples, requested by the units, will be submitted by RO immediately after notification of this policy and no such samples will be collected by ROs at their own level.

Thrust will be given that units obtain CTO for 5 years in case of Red category and 10 year in case of orange category of industries to minimize necessity of inspections.

4.2.8 Inspection of illegal industries/ units.

The field officers will also visit those industries which are found established and operating illegally without obtaining CTE/CTO and authorization/registration under relevant Acts/Rules as applicable on such units. No approval is required from the Competent Authority for such inspections but such inspections will include proper sampling of effluent/ air emissions/ noise, as required by following the due legal procedure laid down for legal samples under relevant Acts/Rules.

5 Requirement of Sampling and submission of analysis report from Board's Laboratories.

The industries covered under consent management will submit analysis report of effluent/air emission/noise as applicable only from the Board's laboratories at the time of obtaining 1st regular CTO and thereafter the industries will be at liberty to get their samples analyzed from any other Government/Semi Government/Private laboratories recognized by Board for the purpose of renewal of CTO, instead of year to year basis.

In the case of Mandatory Inspections, court matters, re-sampling and complaints, the samples will be got analyzed from the Board Laboratories.

6 Verification and Assessment under Water (Prevention and Control of Pollution) Cess Act, 1977.

In case the units have installed water meters on all the sources of water and at all the distribution systems for use under different heads as prescribed in the Act and file the cess returns every month, then such units will not be inspected for verification of cess for that particular period and assessment orders will be issued based upon the cess returns filed by such units and self certification submitted by them alongwith cess returns stating that the cess returns filed are based on actual consumption and further they undertake to pay the difference of cess amount if any found at the time of actual cess verification at site. The actual verification in case of such unit will be done at the time of Mandatory Inspection of industry to be conducted for verification of CTO application or on other events. RO will ensure that all the units covered under Water Cess Act should install water meters at all appropriate locations and file cess returns every month as per provisions of Water Cess Act, 1977. Water meter of such units will be sealed by the Board.

The industries / establishments which have not installed water meters and are not filing cess returns regularly, will be inspected for verification of the cess at the time of the verification of CTO application of the said industry or on other events as per approval of the competent authority. In case the verification of CTO application is not required then such units will be inspected once in a year exclusively for the purpose of verification of water cess which is mandatory to have actual assessment of water cess based upon actual consumption of water under various heads as per provisions of Water Cess

Act, 1977. The inspection report will be submitted as per proforma enclosed as **Annexure-1**. ROs will update the list of such units in the software system on regular bases and inspection schedule for such units will be issued separately from Head Office through software system.

7 Inspection of Health Care Units (HCUs) required for authorization under Bio Medical Waste (M&H) Rules, 1998;

The HCUs having 20 beds or more are covered under consent management and therefore will be governed by the provisions of this policy prescribed for the industries/projects/units requiring CTE and CTO.

Rest of HCUs will be inspected only at the time of obtaining 1st authorization and thereafter at the time of its renewal on approval from competent authority. ROs will update the list of such units in the software system on regular bases and inspection schedule for such units will be issued separately from H.O. through software system.

8 Common Treatment and Disposal Facilities (CTDFs).

8.1 Registration under E-Waste (M&H) Rules, 2011, Plastic Waste (M&H) Rules, 2011, Hazardous Waste (MH &TM) Rules, 2008 and Authorization to service providers for common Bio Medical Waste Treatment and disposal facility under Bio Medical Rules (M&H) Rules 1998.

Where an industry/ project proponent applies for registration under E-Waste (M&H) Rules, 2011 or under Plastic Waste (M&H) Rules, 2011 or under Hazardous Waste (MH &TM) Rules, 2008 or any service provider for authorization of common Bio Medical Waste Treatment and disposal facility under Bio Medical (M&H) Rules, 1998 then Regional Officer will seek the prior permission from competent authority for conducting the inspection of such facilities/ establishments to check the installation of pollution control devices and arrangements based on environmentally sound technologies as per provisions of these Rules and guidelines issued by Central Pollution Control Board/Haryana State Pollution Control Board for registration/authorization of such units.

8.2 Regular inspection of CTDFs

Common treatment and disposal facilities for Hazardous Waste, Bio Medical Waste, Municipal Solid Waste and Common Effluent Treatment Plant and Sewage Treatment Plant of the towns will be inspected quarterly by the team of officers allotted for the inspection by the competent authority. Regional Officers will update the list of all such facilities from time to time in the software system for this purpose.

9 Reporting of inspections

Reports of all the inspections/samplings will be done by the officer inspecting the industries/ projects through online system (to be developed by the Board), within 48 hours of each inspection to the Head Office, stating the outcome of inspection as per prescribed format for industries/ projects under Water Act, 1974, Air Act, 1981 and EP Rules given at **Annexure-A** and for

Health Care units under BMW Rules given at **Annexure-B** which will also be accessible to the concerned units.

The inspection reports in case of common treatment and disposal facilities such as CETPs/ STPs, common facilities for treatment and disposal of Bio Medical Waste and Hazardous Waste, recyclers/re-processors of Hazardous Waste, dismantlers and recyclers of e-waste and recyclers of plastic waste will be submitted on the already prescribed performas.

The order for submission of inspection reports within 48 hours has already been issued separately vide order Endst. No. HSPCB/PLG-135/2016/5235-60 dated 04.02.2016. The non submission of inspection reports within 48 hours by the inspecting officers will not render the inspection so carried out invalid but would entail disciplinary action against the inspecting officer/ officers.

The users will be allowed to login to the portal to view and download the submitted inspection reports of their units.

10 Action against units found violating the provisions on Environmental Acts/ Rules.

In case of industries/projects/units which are found during inspection not complying the applicable provisions of the relevant Acts/ Rules/ Policies or conditions of the Environmental Clearance (if applicable) and conditions of CTE/CTO/Authorizations/Registrations/NOCs granted by the Board or not installed or not operating the pollution control measures or not complying the standards prescribed for discharge of Environmental Pollutants or any other violations noticed during inspections, the proposal for taking the appropriate action against such units under the relevant Acts/Rules/Policies will be submitted by the concerned Regional Office to the Head Office within 07 days of inspection or after receipt of analysis report of samples collected during the inspection of the unit and the same will be uploaded on the website of the Board.

Annexure-1

Sub: Cess Verification report under section -6(i) of Water (Prevention & Control of Pollution) Cess Act, 1977 for the period from _____ to _____ of M/s _____.

(A) General Details :-

1.	Date of Commissioning of unit	
2.	Process / product /activity of the unit/project	
3.	Status regarding compliance of section 25 of Water Act, 1974	
4.	Status of ETP and compliance of all standards laid down in EPA, 1986.	
5.	Returns U/S 5(2) (details if filed)	
6.	Whether unit is consuming water with in the limits prescribed under Water Cess Act, 1977.	
7.	Whether unit generates Hazardous Waste	
8.	Cess already assessed upto	

(B) Details of Water Consumption and Cess :-

There is change/no change in the process/consumption of water from previous assessment period and the details of Water consumption under various 'Heads' is as under (Calculation sheet for assessment of water consumption enclosed).

Sr. No.	Purpose for which water is consumed	Qty. (KL) Month	Period (Months)	Total Consumption (KL)	Rate (Paisa/ KL)	Amount (in Rs.)
1.	Domestic consumption					
2.	Industrial cooling, spraying mine pits or boiler feeds					
3.	Processing Whereby water gets polluted and the pollutants are- i. Easily bio degradable; or non-toxic; or ii. Both non toxic and Easily Bio-Degradable					
4.	Processing Whereby water gets polluted and the pollutants are- i. Not Easily bio degradable; or ii. Toxic; or iii. Both non toxic and Easily Bio-Degradable					
	Gross Total					

Signature of the representative of the unit Name Designation & Address

Signature of the Officer/Officers of the Board who conducted the inspection

Name & Designation

Annexure-A**HARYANA STATE POLLUTION CONTROL BOARD****SPOT INSPECTION REPORT OF THE INDUSTRIES****A General Information of unit**

1. Name & Address of the unit : _____

2. Email id of the unit/occupier :
3. Telephone Nos. :
4. Fax Nos. :
5. Date & Time of Inspection :
6. Category of Unit : Red/Orange/Green
7. Type of Units : 17 Category/Seriously Polluting /others
8. Size of unit based upon investment cost of Plant & Machinery : Large/ Medium/ Small
9. Name of the representative of the unit with designation present at the time of the inspection. :
10. Name of the Directors/partners/Proprietor/ Manager/Occupier etc. :
11. Detail of products/by product manufactured (with capacity of installation & quantity per annum) :
12. Detail of Raw Material used (with quantity per annum) :
13. Manufacturing Process (in brief) :
14. Detail of Machinery installed involving polluting process :
15. Date of Commissioning of the unit :
16. Status of Consent to Establish :
17. Status of Consent to Operate :
18. Status of Authorization under HWM Rules. :

B Air Pollution

1. Sources of air emissions from process of unit including fugitive emissions with type of Boilers/Furness, capacity & stack height. :
2. Status of online monitoring System (Stacks/ AAQ): if applicable
3. Details about deviation in the details/ stack of Air : emission/ type of fuel if any already provided to Board.

4. Detail of Stacks/ Chimneys/ Vents :
5. Whether Height of all stacks/ Chimneys as per norms :
6. Capacity of D.G. Sets :
7. Stack height of D.G. Sets above programme and whether as per norms :
8. Status of Acoustic Enclosure on D. G. Sets :
9. Noise results of DG Sets Monitored during inspection :
10. Type & Quantity of Fuel used (Separate for each source) :
11. Status of Air Pollution Control Devices (APCD) :
 - (a) Required or Not :
 - (b) Provided or Not :
 - (c) Detail of APCD provided with detail of all Components. :
 - (d) Whether Structurally adequate or Not :
 - (e) Whether operating APCD Satisfactorily :
12. Whether provided separate flow meters in case of wet scrubber :
13. Whether maintained Log Book for consumption of Electricity/ Chemicals/ water for APCD. :
14. Detail of treatment of effluent in case of wet scrubber & its mode of disposal. :
15. Whether provided Sampling arrangements on all stacks /chemneys including DG Sets. :
16. General Remarks :

C Water Consumption

1. Sources of water supply :
2. Detail of measuring devices provided if any such as flow Meters, V- notch etc. :
3. Whether measuring devices has been sealed :
4. Whether maintained the log book for supply of water from all sources & consumption for various uses. :
5. Detail of Water Consumption per day/ month
 - (a) Domestic Purpose :
 - (b) Boiler / Cooling :
 - (c) Industrial use (Easily Biodegradable) :
 - (d) Industrial use (Not Easily Biodegradable) :
 - (e) Other :
6. General Remarks :

D Water Pollution

1. Source & processes of Water Pollution including raw water treatment if any :

- | | | | | |
|-----|--|---|-----------|-----|
| 2. | No. of outlets for discharge of effluent | : | Domestic: | |
| | | | Trade: | |
| 3. | Quality of Effluent in KLD | : | Domestic: | |
| | | | Trade: | |
| 4. | Status of Effluent Treatment Plant (ETP)/
Sewage Treatment Plant (STP) | : | | |
| | (a) Required or Not | : | STP | ETP |
| | (b) Installed or Not | : | | |
| | (c) Detail of STP/ETP Provided (if required) with
detail of all components and technology used | : | | |
| | (d) Whether structurally adequate or not | : | | |
| | (e) Whether operating STP/ETP Satisfactorily | : | | |
| | (f) Whether provided online chemical dosing system/
pH meter | : | | |
| 5. | Mode of Discharge of effluent | : | Domestic: | |
| | | | Trade: | |
| 6. | Name of Water recipient body if any | : | | |
| 7. | Detail of land in case effluent is discharged for
percolation/ irrigation purpose with justification for
its 100% utilization. | : | | |
| 8. | Status of ZLD as per CPCB directions if applicable : | : | | |
| 9. | Whether provided flow meters on outlet & inlet of
ETP/STP | : | | |
| 10. | Whether provided separate electricity meter on
ETP/STP | : | | |
| 11. | Whether maintained Log Book for consumption of
Electricity/ Chemicals/Quantity of effluent. | : | | |
| 12. | Status of online monitoring System, if applicable | : | | |
| 13. | General Remarks | : | | |

E Hazardous Waste Management

- | | | | |
|----|--|---|--|
| 1. | Category of Hazardous Waste generated as per rules | : | |
| 2. | Type & Qty. of Hazardous Waste generated | : | (i) incinerable
(ii) recyclable
(iii) disposable
for landfill
(iv) Total |
| 3. | Stock-Pile Quantity of Hazardous Waste | : | |
| 4. | Mode of Disposal & treatment of Haz. Waste | : | |
| 5. | Size of Hazardous waste storage site | : | |
| 6. | Display Board for Hazardous Waste at Factory Gate
Provided or not | : | |
| 7. | Whether agreement made with the service provider | : | |

for disposal of hazardous waste (if yes, give detail with validity)

8. Details of Hazardous Waste transported to service provider :

F Hazardous Chemicals Handling & Management and PLI Act, 1991

1. List & Qty. of Hazardous chemical handled & used: (if any) with threshold quantity
2. Whether prepared on site emergency plan and taken Insurance policy under PLI Act, 1991. :
3. Name of insurer agency with date & validity of policy :
4. Whether Hazardous chemicals handling & storage : facility is adequate
5. Remarks

Signature of the representative of the unit
Name Designation & Address
Inspection

Signature of the Officer/Officers
of the Board who conducted the

Name & Designation

Annexure-B**HARYANA STATE POLLUTION CONTROL BOARD**Spot Inspection Report**(For Health Care Units/Institution under Bio Medical Waste (M&H) Rules, 1998)**

1. Name & Address of the Health Care Unit/ Institution etc. with Email ID, Telephone No. and Fax No. of the unit. : M/s
2. Date and time of inspection. :
3. Name & designation of the representative of the unit present at the time of inspection. :
4. Name & designation of the owners/occupier/ Manager etc. of the unit with address. :
5. Status of authorization with date and validity. :
6. Type of health care unit.(Hospital/ Nursing Home/Clinic/ Blood Bank/ Veterinary Institution etc.) :
7. No. of Patients in OPD/Day :
8. No. of Beds :
9. Whether agreement with authorized service provider executed or not ? : Yes/ No
10. Name & address of Service Provider with Whom agreement executed with date of agreement and its validity. :
11. Detail of arrangements made for safe disposal Of Bio Medical Waste in case agreement not executed with service provider. :
12. Needle destroyer provided or not : Yes/No
13. Whether Hypo Chlorite treatments given to plastic waste/sharp waste or not? : Yes/No
14. Whether desired colored bins provided or not? : Yes/No
15. Whether waste being segregated at the site or not? : Yes/No
16. Status of ETP/ STP :
17. Capacity of D.G. Sets :
18. Stack height of D.G. Set above roof level and whether as per norms. :
19. Status of Acoustic Enclosure on D. G. Sets. :
20. Noise results of DG Sets Monitored during Inspection. :
21. Over all remarks :
Signature of the representative of the unit Name Designation & Address : Signature of the Officer/Officers of the Board who conducted the inspection

Name & Designation

(TRUE COPY)



Interstellar Testing Centre Pvt. Ltd.



Test Report

Document QF : 2501
Page 1 of 2

Issued To Radhey Radhey Minerals Village: Bayal, Tehsil: nangal Choudhary, Mahendragarh Mahendragarh	Sample Reg. No. :E01-2206241183
	Sample Reg. Date :24-06-2022
	Report Date :28-06-2022
	Report No. :ICE-2206281233
	NABL ULR No. :TC592622000009323F
	Customer Ref. No. :- Letter Dated :-

Test Report as per :	: EPA Act 1986/PCLS/2010
General Information :	
Date of Monitoring	: 21-06-2022
Time of Monitoring	: 14:30 to 15:26 hrs
Name of the emission source monitored	: Stack Emission of Process Stack
(a) Rated Capacity	: 50 Metric Ton/day
(b) Capacity on sampling day	: -do-
(c) Type of fuel used & its consumption	: Electricity
(d) Normal operating schedule	: 8 hrs/day
2. Stack Identification	: Stack attached to Process Stack (Grinding Section)
3.Type of Stack/Duct	: Metal
4.Stack Height from Ground Level(m)	: 11
Diameter of the Stack(cm)	: 25.4
(6) Sampling Duration(minutes)	: 56
Purpose of Monitoring	: For Self Monitoring
(8) Air Pollution control measure	: Not Exist
(a) Status	: -
(b) Recovery of Material	: -
(9) Fugitive Emission,if any	: Nil
Observations :	

Saurabh
Saurabh Sharma
28-06-2022
Reviewer

PremKumar
28-06-2022
PremKumar
[Authorized Signatory]

Disclaimer :

- The report is only for the sample tested.
- Total liability of ITC Labs is limited to the invoiced amount.
- The test report shall not be reproduced except in full without the written approval of the laboratory.
- If samples not consumed during analysis, it will be stored and retain as per company policy.
- Samples not drawn by us unless otherwise stated.
- Test report in full or parts shall not be used for promotional or publicity purposes.
- Legal disputes are subjected to Panchkula Jurisdiction only.

Interstellar Testing Centre Pvt. Ltd.
 86, Industrial Area, Phase-1, Panchkula-134109 (Haryana)
 Panchkula-134109 (Haryana)
 Phone : (O) 0172-2561543, 2565825
 Email : customersupport@itclabs.com
 Visit us :www.itclabs.com

Test Report

Document QF : 2501
Page 2 of 2

Issued To Radhey Radhey Minerals Village: Bayal, Tehsil: nangal Choudhary, Mahendragarh Mahendragarh	Sample Reg. No. :E01-2206241183
	Sample Reg. Date :24-06-2022
	Report Date :28-06-2022
	Report No. :ICE-2206281233
	NABL ULR No. :TC592622000009323F
	Customer Ref. No. :-
	Letter Dated :-

Flue Gas Temperature, °C,Avg.	: 32
Flue Gas Velocity(m/s),Avg.	: 9.70
Volumetric Flow Rate(Nm ³ /hr.)	: 1664.28
Ambient Air Temperature, °C	: 31

S.No.	Parameters	Method	Specification	Result
	Discipline : Chemical			
	Group : Atmospheric Pollution			
1.	General Parameters			
a.	Particulate Matter,mg/Nm ³	IS:11255(P-1)	150 Max.	103.21

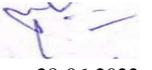
#' represents Customer Defined Fields

NOTE : NA- Not Applicable, Requirements as per EPA Act 1986/PCLS/2010 (General Emission Standard) , Sample collected by lab rep. on dated 21.06.2022, Sampling Procedure - SOP/ITC/EW/056

REMARKS : N/A

*****End Of Report*****


Saurabh Sharma
28-06-2022
Reviewer


28-06-2022
PremKumar
[Authorized Signatory]

Interstellar Testing Centre Pvt. Ltd.
86, Industrial Area, Phase-1, Panchkula-134109 (Haryana)
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Report No: UAL/DH/-323/07/22
Date: 11/07/2022

Issued to:

Radhey Radhey Minerals
**Village-Bayal, Tehsil-Nangal Choudhary,
Mahendragarh (Haryana)**
Party's Ref No: Verbal
Dated: 09/07/2022
Lab Job Order No: 590/07/22
Period of Testing: 10/07/2022 to 11/07/2022

TEST REPORT

A. SAMPLE PARTICULARS:

1. Name of the Unit	:	Radhey Radhey Minerals
2. Name of Plant/Section	:	Process Stack
3. Type of the Sample	:	Process Stack Emission (Grinding Section)
4. Date & Time of Sampling	:	10/07/2022 02:40 PM to 03:13 PM
5. Stack height(From the Roof level)	:	11 Meter
6. Stack diameter	:	25.4 cm
7. Point of Sample Collection	:	From Port Hole of Stack
8. Purpose of Analysis	:	Monitoring
9. Sample Collected/ Supplied by	:	Our Lab Rep.
10. Sampling Procedure	:	As Per IS 11255
11. Sampling Plan	:	5.7 F-01 (C)
12. Weather Condition	:	Rainy

B. OBSERVATIONS:

1. Stack Temperature, °C	:	40
2. Ambient Temperature, °C	:	33
3. Flue gas velocity, m/sec	:	7.14
4. Sampling flow rate, lt./min.	:	30
5. Period of sampling, minutes	:	33
6. Volumetric flow rate, Nm ³ /Hr.	:	1191.6

C. TEST RESULTS:

S. No.	Parameter	Results	Standard Limits	Test Method
1.	PM(Suspended Particulate Matter), mg/Nm ³	63.4	150	IS 11255(P-1)
2.	Sulphur dioxide(SO ₂), mg/Nm ³	<3	N.S.	IS 11255(P-2)
3.	Oxides of Nitrogen(NO ₂), mg/Nm ³	<5	N.S.	IS 11255(P-7)

Remarks:- N.S. Not Specified

Akshay
Mgr. Sr. Analyst
Akshay



Ajeet Singh
Authorized Signatory
Ajeet Singh
Technical Manager

(TRUE COPY)



**HARYANA STATE POLLUTION CONTROL
BOARD**

Lala Nemi Chand Singhal Enc. Sohna Road, Near
Hanuman Mandir, Dharuhera Ph. 01274-244440-41(O)

Website: www.hspcb.gov.in E-Mail - hspcb.pkl@sifymail.com

Telephone No.: 0172-2577870-73



No. HSPCB/Consent/ : 313118818MAHCTE4943802

Dated:15/02/2018

To.

M/s.: RADHEY RADHEY MINERALS

Khewat No. 319, Khirtoni No. 397, M.No.- 64, Kila No. 16 min West (6-2) & 17 min East (5-18) at Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh

MAHENDRAGARH

123001

**Sub. : Grant of consent to Establish to M/s RADHEY RADHEY
MINERALS**

Please refer to your application no. 4943802 received on dated 2018-01-06 in regional office Dharuhera.

With reference to your above application for consent to establish M/s RADHEY RADHEY MINERALS is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	15/02/2018 - 14/02/2023
Industry Type	Dry coal processing, mineral processing, industries involving ore smelting, pelletising, grinding & pulverization
Category	ORANGE
Investment(In:Lakh)	47.0
Total Land Area (Sq. meter)	6100.0
Total Builtup Area (Sq. meter)	3000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.4 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Permissible Domestic Effluent Parameters	
1. NA	0
Permissible Trade Effluent Parameters	
1. NA	0 mg/l
Number of stacks	1

Height of stack	
1. Stack	11 meters
Permissible Emission parameters	
1. NA	0
Capacity of boiler	
1. NO BOILER IS USED	0 Ton/hr
Type of Furnace	
1. NA	0
Type of Fuel	
1. Electricity	0 Kilowatt/day

Regional Officer, Dharuhera
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 0.4 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.4 KL/Day for Domestic and the same should not exceed.
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable.
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production.
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience.
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

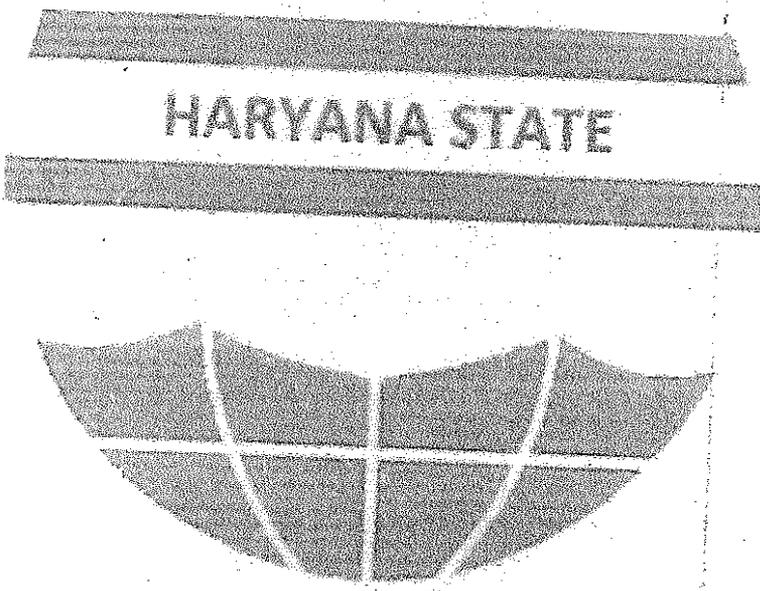
11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution, the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their Process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority for scientific development of previous resource.
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

Specific Conditions

Other Conditions :

1. Unit will strictly comply with the Guidelines issued for Mineral Grinding units issued by the CPCB and will maintain & operate its APCM regularly. 3. The unit will installed air pollution control measure (APCM) to control the air emission as per the guidelines issued by HSPCB vide office order No. HSPCB/PLG-74/35-60 Dated: 02.04.12. 4. Unit will apply for first CTO after the installation of plant and machinery before commissioning. 5. Unit will take all necessary clearances from all the concerned departments / agencies. 6. This CTE is for establishment of unit at Khewat No. 319, Khatoni No. 397, M.No. 64, Kila No. 16 min west (6-2) & 17 min east (5-18) at Village-Bayal, Nangal Chaudhary, Distt-Mohinergarh. 8. This CTE is valid for 05 years or up to the commissioning of the unit whichever is earlier. 9. The unit will use / purchase raw materials from the legal mines. 10. The unit will abide with the directions/guidelines HSPCB/CPCB/ any court decision/ direction of any competent authority. 11. The unit will abide for the production capacity avg 50 MT/day. 12. This CTE is prejudice to any action under the provisions of applicable laws / acts / notification / courts order to be taken in respect of any violation at any stage without any claim of the unit. If the unit fails to comply with the orders of Hon'ble supreme court of India in writ Petition (s)(civil) No.110/2006, conditions of CTE and guidelines issued by HSPCB for mineral grinding units vide office order No. HSPCB/PLG-74/35-60 Dated: 02.04.2012, various applicable provisions of concerned departments / agencies / authorities / any relevant decision of court, the consent to establish so granted shall be revoked automatically without giving any notice.

Kuldeep Singh Digitally signed by Kuldeep Singh
Date: 2018.02.13 11:15:48 +05'30'
Regional Officer, Dharuhera
Haryana State Pollution Control Board.



(Handwritten signature)

(TRUE COPY)



**HARYANA STATE POLLUTION CONTROL
BOARD**

Lala Nemi Chand Singhal Enc. Sohna Road,
Near Hanuman Mandir, Dharuhera

Ph. 01274-244440-41(O)

E-mail: hspcb.pkl@sify.com

No. HSPCB/Consent/ : 313118819MAHCTOA6364416

Dated: 15/04/2019

To.

M/s :RADHEY RADHEY MINERALS

Khewat No. 319, Khatoni No. 397, M.No.- 64, Kila No. 16 min West (6-2) & 17 min East (5-18) at Vill-Bayal, Nangal Chaudhary, Distt-Mohindergarh

Subject: Grant of consent to operate to M/s-RADHEY-RADHEY MINERALS.

Please refer to your application no. 6364416 received on dated 2019-02-16 in regional office Dharuhera. With reference to your above application for consent to operate, M/s RADHEY RADHEY MINERALS is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR
Period of consent	15/04/2019 - 31/03/2023
Industry Type	Dry coal processing, mineral processing, industries involving ore sintering, pelleting, grinding & pulverization
Category	ORANGE
Investment(In Lakh)	47.0
Total Land Area(Sq. meter)	6100.0
Total Builtup Area(Sq. meter)	3000.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.4 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septik Tank/Soakpit
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	1
Height of stack	
1. Stack to bag Filters	30 ft
Emission parameters	
1. SPM	150 mg/m ³

Product Details	
1. Mineral powders	50 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day
Raw Material Details	
Stone Boulders	50 Metric Tonnes/Day

Regional Officer, Dharuhera
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.
9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.
10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any

account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

Specific Conditions :

Unit will strictly comply with the provision of Guidelines of Mineral Grinding units dated 02.04.2012 issued by the Board. Unit will obtain all the necessary clearances from the concerned deptt. i.e. Mining deptt, Central ground water authority etc. before starting operation. Unit will obtain raw material from approved source only & will maintain record for the same. (ii) Unit will maintain & operate its APCM regularly & effectively. (iii) In case of any violation found at any stage, this CTO will be deemed revoked. (iv) Unit will submit analysis report of air emissions within 90 days after issuance of CTO. (v) That the unit will not add any air/water polluting process/ machinery which increase the air/water pollution load. (vi). That the unit will comply with all the provisions of Hazardous Waste Rules and submit return under HWM Rules on yearly basis. (vii). Unit will apply for consent to operate for further period 90 days before expiry of this consent otherwise penalty will be imposed as per policy. unit will get sampling done from HSPCB with in 03 months of first CTO granted.

Bhupender Singh

Digitally signed by Bhupender Singh
Date: 2019.04.15 15:25:47 +05'30'

Regional Officer, Dharuhera

Haryana State Pollution Control Board.


(TRUE COPY)



GOVERNMENT OF HARYANA
DEPARTMENT OF MINES AND GEOLOGY

No. Glg/Hy/SC/ L-1013

Dated :- 10-01-2020

Whereas **RADHEY RADHEY MINERALS** Village **BAYAL** District **Mahendergarh** has/have applied for the license for running a crusher situated over an area bearing Khewat/ Khatoni/ Khasra No **KHEWAT NO.319 KHATONI NO.397** Total Area **25** (K-M) in village **BAYAL** Tehsil **NANGAL CHOUDHARY** District **Mahendergarh** for a period of 3 years under sections 4 and 5 of the Haryana Regulation and control of Crusher Act 1991, read with rule 3 of the Haryana Regulation and Control of Crushers Rules, 1992, and has/have paid Rs. **30,000** /- as application fee.

Permission is hereby granted to **RADHEY RADHEY MINERALS** to run stone crusher/Grinding Unit in village **BAYAL** Tehsil **NANGAL CHOUDHARY** District **Mahendergarh** during the period from **10-01-2020** to **09-01-2023** subject to the condition given below:-

- (a) A licensee shall observe the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the air (Prevention and Control of Pollution Act, 1981, the Environment (Protection) Act, 1986 and the rules and notifications framed or issued thereunder. The licensee shall submit annual consent of Haryana State Pollution Control Board regularly.
- (b) The licensee shall not pay wages less than the minimum wages prescribed by the Central or State Governments from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing operations.
- (c) The licensee shall restore to the extent possible flora, if destroyed, by the crushing operations and shall plant trees around the periphery of the crusher to the satisfaction of the Director.
- (d) The licensee shall immediately report to the Deputy Commissioner and Assistant Mining Engineer or Mining Officer of the district concerned about any accident which may take place during the course of crushing co-operations resulting in serious bodily injury.
- (e) The license shall indemnify the State Government against the claims of the third party.
- (f) The licensee shall register with e-Rawaana portal of the Department and shall issue transit pass/bill generated only through e-Rawaana Portal of the Department.
- (g) The licensee shall not stock, within the said premises of the crushing at any given point of time, the raw mineral and processed aggregate put together which is more than thirty days installed crushing capacity of the unit.

The license expires on **09-01-2023**

Amitabh Singh Dhillon, IPS
Director General
Mines and Geology Department
Haryana

This is system generated and need not any signature.

Address: Room No. 79, 1st Floor, 30 Bays Building, Sector-17-C, Chandigarh- 160017


(TRUE COPY)



B

Type of Enterprise	Micro	Small	Medium
Manufacturing	A	B	C
Services	D	E	F
UAN	HR12B0000474		

Udyog Aadhaar Registration Certificate

Udyog Aadhaar Number: HR12B0000474
 Name of Enterprise: M/S RADHEY RADHEY MINERALS
 Location of Plant Details:

SN	Flat/Door/Block No.	Name of Premises/Building Village	Road/Street/ Lane	Area/Locality	City	Pin	State	District
1	00	M/S RADHEY RADHEY MINERALS	VILLAGE BAYAL	TEHSIL NANGAL CHOUDHARY	BAYAL	123023	HARYANA	MAHENDRAGARH

Official Address of Enterprise: M/S RADHEY RADHEY MINERALS, VILLAGE BAYAL
 District: MAHENDRAGARH State: HARYANA PIN: 123023
 Mobile No: 9416249445 Email: VIPUL.MINERALS@GMAIL.COM

Date of commencement: 22/09/2017
 Major Activity: MANUFACTURING
 Enterprise Type: Small
 Previous Registration details-if any: ::
 National Industry Classification Code:

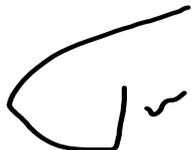
SN	NIC 2 Digit	NIC 4 Digit	NIC 5 Digit Code	Activity Type
1	08 - Other mining and quarrying	0810 - Quarrying of stone, sand and clay	08106 - Operation of sand or gravel pits, basalt / porphyry, clay (ordinary), crushing and breaking of stone for use as a flux or raw material in lime or cement, manufacture or as building material, road metal or ballast and other materials for construction	Manufacturing

Acknowledgement: Date of Filing: 03/10/2017 Date of Printing: 03/10/2017

Disclaimer: This is computer generated statement, no signature required.
 Printed from udyogaadhaar.gov.in

MyMsme Mobile App (Beta Version) is available now for download. <https://play.google.com/store/apps/details?id=msme.mymsme>




 (TRUE COPY)

ANNEXURE-R-8

O/O THE EXECUTIVE ENGINEER, PUBLIC HEALTH ENGINEERING DIVISION NO 3, NARNAUL

To

Radhey Radhey Minerals,
Village - Bayal

Memo No. 6080

Dated 28/8/19

Subject:- Regarding consent for upliftment of treated Sewerage Water at STP Rewari Road Ateli.

With reference to your application dated 28.08.2019 consent for upliftment of treated Sewage at STP Rewari Road, Ateli 10KLD/15KLD for use of agriculture, Horticulture and Dust Suppression plantation purpose is hereby granted by your own arrangement after depositing necessary charges as per Department rates w.e.f date of issue of this letter subject to the following conditions:-

1. The availability of treated Sewerage at the STP Rewari Road, Ateli.
2. The validity of this consent is 01.07.2019 to 31.03.2020.
3. The tariff shall be revised as per prevailing increase rates by the Department time to time.
4. This water will not be used for human consumption.


EXECUTIVE ENGINEER

Endst. No.

Dated

A copy of the above is forwarded to the Sub Divisional Engineer, Public Health Engineering S/Division, Ateli for information and deposit the amount of the concerned as per norm of the department time to time.


EXECUTIVE ENGINEER

S.T.R. 3-A (Receipt)

Public Works Department
RECEIPT FOR PAYMENT TO GOVERNMENT

BOOK NO. 2355

DIVISION -3
SUB-DIVISION -Ateli

Receipt

000007

Place _____

Date 06/09/2019

ANSFERABE

Received from Radhey-Radhey Minerals Pvt. - Bager (Mach)

Rs. 1350/- Rupees (One thousand three hundred fifty only)
on account of Treated sewage water charges from

01-09-2019 to 30-11-2019

Cashier
or
Accountant

(TRUE COPY)

NOI

Signature [Signature]
Designation Sub Divisional Engineer.
Public Health Engg. Sub. Div.
Ateli



HSPCB

Haryana State Pollution Control Board

REGIONAL OFFICE, LALA NEMI CHAND SINGHAL ENCLAVE, SOHNA ROAD
NEAR PUNJAB NATIONAL BANK, DHARUHERA

Tele Fax: 01274-244241

E-Mail: hspcbrodr@gmail.com

ANNEXURE-R-9

49

HSPCB/DHR/2020/ 3993

Dated 23/11/2020

To

M/s RADHEY RADHEY MINERALS

Khewat No. 319, Khatoni No. 397, M.No.- 64, Kila No. 16 min West (6-2) & 17 min East (5-18)
at Vill-Bayal, NangalChaudhary, Distt-Mohindergarh

Sub.: Intimation regarding failing of air emission sample under the provisions of Air (Prevention and Control of Pollution) Act, 1981.

Ref.- This office letter No. HSPCB/DHR/2020/3501 dated 04.11.2020 and unit reply dated 16.11.2020.

With reference to the subject noted above, it is intimated that during site visit by the team constituted of the following officer namely:-

- 1). Sh. Narender Sharma, AD, CPCB,
- 2). Sh. Sandeep Yadav, Project Officer, On behalf of ADC, Narnaul
- 3.) Sh. Mohit Moudgil, AEE, HSPCB

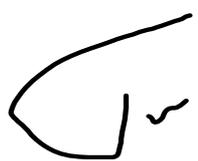
in compliance of Hon'ble NGT order; the air emission sample collected by the said team and as per analysis report No. 444 dated 30.10.2020 received from Board's Laboratory, Gurugram, parameters are found exceeding the prescribed limit which shows that you have neither installed adequate Air Pollution Control Measures nor working satisfactorily as per mining grinding guidelines dated 02.04.2012 under the provisions of Air (Prevention and Control of Pollution) Act, 1981. Further, the reply submitted by you found not satisfactory.


Regional Officer
Dharuhera Region
Dated.....

Endst. No. HSPCB / DHR /2020/.....

A copy of the above is forwarded to the Chairman, HSPCB, C-11, Sector-6, Panchkula for information, please.


Regional Officer
Dharuhera Region


(TRUE COPY)

FROM

M/s Radhey Radhey Minerals
Vill-Bayal, Nangal Choudhary, Distt-Mohindergarh

To

The Regional Officer
Haryana State Pollution Control Board
Dharuhera Region

Sub.- Intimation regarding failing of air emission sample under the provisions of Air (Prevention and Control of Pollution) Act, 1981 of M/s Radhey Radhey Minerals, Vill-Bayal, Tehsil-Nangal Chaudhary, Distt-Mohindergarh.

Ref. HSPCB/DHR/2020/3993 dated 23.11.2020

Respected Sir,

On the subject referred above, our mineral grinding unit namely M/s Radhey Radhey Minerals was inspected by the team & air emission sample was collected and above said sample parameters are exceeding the prescribed limits. In this regard we have submitted the following that:-

1. Our mineral grinding unit follows all environmental norms issued by the HSPCB.
2. At the time of sampling a bag filter was not proper work i.e. leakage the bag filter, due to this parameters are exceeding the prescribed limit.
3. Now we have rectify the same i.e. change the bag filter and now no emission generate during the process.
4. Also we have installed a dust collector for collect the fumes & control the air emission.
5. We have installed all required APCM as per mineral guidelines dated 02.04.2012.

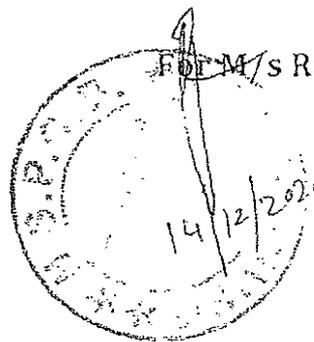
Further, submitted that air emission depends upon various factors like direction of Air, moisture in the air and weather conditions. Further, also in the vicinity of our unit around the area of Bayal, working/ active mining lease and big crushers, so we are affected by those.

In compliance of exceeding the parameter of air emission sample we have submitted the following:-

- 1 Performance security of Rs. 12500/- vide DD No. 508167 dated 04.12.2020.
- 2 Air Sample testing fees of Rs. 1500/- vide DD No. 508166 dated 04.12.2020.
- 3 Undertaking regarding prescribed norms of the Board.

You are kindly humbly requested to consider the above facts & collect fresh sample of our mineral grinding unit and before taking any action my unit may please be visited again to verify the factual position.

Thanking You



M/s Radhey Radhey Minerals

Utpal Singh
(Auth. Sign.)

(TRUE COPY)







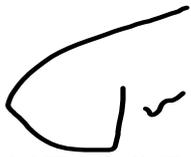











(TRUE COPY)

Before the Hon'ble Supreme Court of India
New Delhi

Writ Petition (Civil) No. 110/2006

In the Matter of:-

Peoples Rights and Social Resource Center & Ors.
.... Applicant

Versus

Union of India & Ors.

.... Respondents

Affidavit of Shrikant Walgad,
Chairman, Haryana State Pollution
Control Board in compliance of
order dated 23.08.2016.

Most Respectfully Showeth:

I, Shrikant Walgad, Chairman, Haryana State Pollution Control Board do hereby solemnly affirm and declare as under:

1. That the above said application is pending for hearing on 29.11.2016 before this Hon'ble Court.
2. That this Hon'ble Court has passed the directions in this matter on 23.08.2016 and the relevant part of the said directions related to Haryana State Pollution Control Board is as under:

"The Chairman of the State Pollution Control Board are directed to inspect the quartz grinding units within a period of 3 weeks from today and see whether the deficiencies pointed out by the CPCB in respect of such units in the state of Gujarat are there in the units in the respective state.

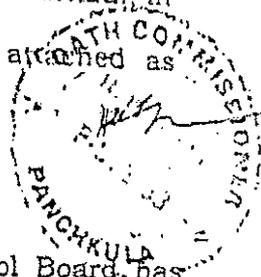
They may also, in the process of inspection, see whether there is any mandatory requirement to be satisfied in the matter of pollution.

Based on the inspection report, directions shall be issued to the units concerned regarding the mandatory compliance of the said statutory parameters, giving them a month time for compliance.

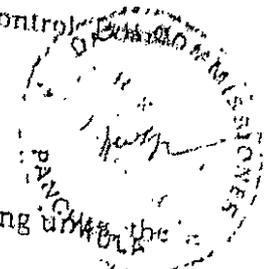
After a month of issuance of such directions the Chairman of the State Pollution Control Board concerned shall personally visit the unit to see whether the directions have been complied with or not and if not, steps shall be taken forthwith to close down such units which have not complied with the directions issued by the Board.

Thereafter, the Chairman of the State Pollution Control Board concerned shall submit a report to the Court w.r.t directions issued thereafter and the action taken in case of non compliance. An affidavit by the Chairman concerned of each state shall be submitted within a period of 10 weeks from today. In case the affidavit as above are not filed the respective chairman shall be personally present before this Court on his own expense on the date of hearing after 10 weeks."

3. That in compliance of the orders passed by this Hon'ble Court on 23.08.2016, it is submitted that there are 50 quartz grinding units in Haryana located at Narnaul, in District Mohindergarh, list of which is attached as Annexure- R-1.
4. That the Haryana State Pollution Control Board, has already prepared the guidelines for the mineral grinding units to control air pollution which were issued vide order Endst. No. HSPCB/PLG-74/35-60 Dated 02.04.2012 copy of which is being annexed herewith as Annexure-R-2.
5. That all the 50 quartz grinding units were got inspected on 01.10.2016 by the 5 teams of officers of the Board constituted by the undersigned and all these units were found non complying with the recommendations made by Central Pollution Control Board (CPCB) for control of Air Pollution in quartz grinding units as mentioned in the above said order dated 23.08.2016 of this Hon'ble Court.
6. That directions under section 31 A of Air (Prevention and Control of Pollution) Act, 1981 were issued on 06.10.2016 to all the above said 50 non complying



quartz grinding units in pursuance of the order dated 23.08.2016 of this Hon'ble Court to comply with the recommendations of Central Pollution Control Board within 30 days.

- 
7. That out of the above said 50 quartz grinding units, the undersigned had also visited 5 units on 07.10.2016 and sensitized them to make the compliance of all the recommendations made by CPCB. Further, the undersigned had also taken up the matter with the association of quartz grinding units during the inspection on 07.10.2016 and it was made aware of the directions of this Hon'ble Court regarding compliance of the recommendations of CPCB to control the air pollution from the quartz grinding units and consequences to face in the event of non compliance and implementation of the same within the stipulated time period of 30 days.
8. That all the 50 quartz grinding units have again been inspected on 14.11.2016 and 15.11.2016 to ascertain the status regarding compliance of the CPCB directions and out of these 50 units, 37 units have been found complying with the recommendations of CPCB whereas

13 units have failed to comply and implement the CPCB recommendations.



The closure orders have been issued against the 13 units which were found non-complying with the recommendations of CPCB. The unit-wise status report in this regard is being annexed herewith as Annexure-R-3.

The above noted facts are placed for kind consideration of this Hon'ble Court.

Place: Panchkula
Date: 22.11.2016

Deponent

Verification:

The above named deponent do hereby verify that the contents of above affidavit are true and correct to best of my knowledge and information derived from official record. No part of the same is false and nothing has been concealed there from.

VERIFIED ON THIS THE 22nd DAY OF NOVEMBER, 2016 AT PANCHKULA

Place: Panchkula
Date: 22.11.2016

Deponent

*22-11-16
Chimmanth D.C.B.*

Yogesh
Handwritten signature and text.

*41. Yogesh Kumar
22.11.16*

ATTACHED
22.11.16
OATH Commissioner

(TRUE COPY)



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

APPEAL NO. 26 OF 2022

HARYANA STATE POLLUTION CONTROL BOARD..... PETITIONER(S)/
& ANR. APPELLANT(S)

VERSUS

M/S. RADHEY RADHEY MINERALS..... RESPONDENT(S)

I/We VIPUL SANGHI..... Petitioner
(s) Respondent (s) in the above OA/Petition/ Suit/ Appeal/ Reference do hereby appoint and retain **TARUN GUPTA, Advocate** to act and appear for me/us in the OA/Suit/ Appeal/ Reference and on my/our behalf to conduct and prosecute or (defend) the same and all proceedings that may be taken in respect of any application connected with the same or any decree or order passed therein, including proceedings in taxation and applications for Review, to file and obtain return of documents, and to deposit and receive money on my/our behalf in the said Suit/ Appeal/ Petition/ Reference and in applications for Review and to represent me/us and to take all necessary steps on my behalf in the above matter. I/We agree to ratify all acts done by the aforesaid advocate in pursuance of this authority.

Dated this the ...16..... day of.....July....., 2022.

IDENTIFIED, CERTIFIED & ACCEPTED

[VIPUL SANGHI]
PETITIONER(S)/ RESPONDENT(S)

[Signature]
(TARUN GUPTA)
ADVOCATE

B-7/50, Basement, Safdarjung Enclave (Main),
New Delhi – 110 029.

Email:officeofadvtarungupta955@gmail.com





Tarun Gupta <officeofadvtarungupta955@gmail.com>

Reply in Appeal No. 26 of 2022

1 message

Tarun Gupta <officeofadvtarungupta955@gmail.com>
To: groveradvocate@rediffmail.com

Mon, Jul 18, 2022 at 1:14 PM

Dear Sir,

Please find enclosed copy of the reply filed by Respondent in Appeal no. 26 of 2022 titled as Haryana State Pollution Control Board & Anr vs M/s Radhey Radhey Minerals.

Regards,

Tarun Gupta

For the Respondent

**RADHEY RADHEY MINERALS REPLY.pdf**

4584K